

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 101
(IB)-1464(PB)/2018

IN THE MATTER OF:

a'XYKno Capital Services Pvt. Ltd. Applicant/petitioner
Vs.
Rattan India Power Ltd. Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 22.07.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

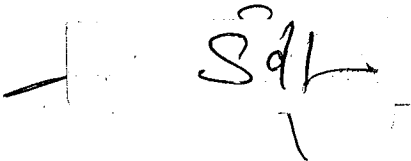
SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

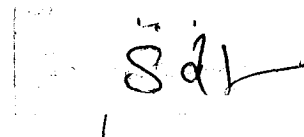
For the applicant Mr. Nikhil Nayyar, Sr. Adv. with Mr. Naveen Hegde, Mr. Vikram Hegde, Advs.
For the respondent Mr. Alok Dhir, Mr. Karan Batura, Advs.

ORDER

Pleadings are complete. On account of paucity of time as the matters of 4th Bench have to be taken by one of us (Dr. Deepti Mukesh, Member (Judicial). Therefore, hearing is deferred to 19.08.2019.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)